

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 50/Chd/Hry/2017

In the matter of:

Sahara Fincon Private Ltd. ...Financial Creditor/Applicant

Versus

Tirupati Ceramics Ltd. ... Corporate Debtor/ Respondent

Present: Mr. Ajay Ghangas, Advocate for Applicant-Financial
 Creditor.
 None for Respondent.

The application is incomplete. The name of the Corporate Insolvency Professional has not been proposed as required under Section 7 (3)(b) of the Insolvency and Bankruptcy Code, 2016. This provision is mandatory. Let the needful be done by 02.08.2017.

sd/-

(Chief Justice M.M. Kumar)
President, NCLT
Camp at Chandigarh.

sd/-

(Justice R.P. Nagrath)
Member (Judicial)

July 28, 2017
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